

(P)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A.263/92.

Tribunal's Order:-

Dated: 5/12/95

Heard Shri V.M. Bendre, Counsel for Applicants and Shri R.K. Shetty, Counsel for Respondents.

He states that the applicant has been promoted in pursuance to the circular dated 6/7/78 in 5/5/93. However, the OA was filed in 1992. The grievance of the applicant has not been dealt with in this OA.

In the circumstances, the Learned Counsel for Applicant if he is aggrieved by the order of the Respondents order dated 5/5/93 has to file a fresh OA if he so desires. Accordingly, the OA-263/92 has become infructuous, and the applicant is given liberty to file fresh OA subject to limitation. The OA disposed of in the light of the above.

V.E. / ✓
① ✓


(P.P. SRIVASTAVA)
M(A)


(E.S. HEGDE)
M(J)

abp.